

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES

LOK SABHA
UNSTARRED QUESTION No. 3657
TO BE ANSWERED ON 8TH AUGUST, 2017

BAN ON CATTLE TRADE

3657. SHRI HUKUM SINGH:
SHRIMATI VEENA DEVI:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि और किसान कल्याण
मंत्री

be pleased to state:

- (a) whether the Government has banned the sale and purchase of cattle for slaughter at animal markets across the country and if so, the details thereof;
- (b) whether there is nation-wide protest against the said ban on sale and purchase of cattle and if so, the reaction of the Government therefor;
- (c) whether the Government has amended the present rule/law in the wake of the wide-spread protest in the country; and
- (d) if so, the details thereof along with the steps taken by the Government to resolve the issue amicably?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

(SHRI SUDARSHAN BHAGAT)

(a) to (d): As informed by Ministry of Environment, Forests and Climate Change “the prevention of Cruelty (Regulation of Livestock Markets) Rules, 2017 was notified in the Gazette of India on 23.5.2017 the notification was stayed by Madurai Bench of Madras High Court vide order dated 30.5.2017. A writ petition (Civil) No. 000422 of 2017 titled All India Jamiatul Kuresh action committee through its president Mohammed Abdul Fahim advocate V/s Union of India was filed in the Hon’ble Supreme Court of India. The Hon’ble Supreme Court vide order dated 11.7.2017 observed that the stay granted by the Madurai Bench of Madras High Court vide order dated 30.5.2017 in writ petition (MD) No. 7769 and 7771 and 10128 and 10129 to the operation of rules shall apply to the whole country. Thus, the operation of the notification dated 23.5.2017 has been stayed by Hon’ble Supreme Court of India and the matter is sub-judice”.
